

## Samir Kumar Majumder Vs Union Of India And Ors.

**Court:** Tripura High Court

**Date of Decision:** Dec. 7, 2020

**Acts Referred:** Constitution Of India, 1950 " Article 226

Central Civil Services (Conduct) Rules, 1964 " Rule 3(i), 3(ii), 3(iii), 3(2)(ii)

Central Civil Services (Pension) Rules 1972 " Rule 9

Payment Of Gratuity Act, 1972 " Section 7, 7(3A)

**Hon'ble Judges:** S. Talapatra, J

**Bench:** Single Bench

**Advocate:** R. Purkayasta, B. Majumder

**Final Decision:** Partly Allowed

### Judgement